the effect that Delhi Telephones did not utilise the installed capacity ol its exchanges to the prescribed extent oi 90 per cent for giving connections during the last five years resulting in loss to the exchequer to the tune of Rs. 271 lakhs and if so, what are the reasons therefor; and

(b) whether Government propose to inquire into the working of the Commercial Department and the officers who are responsible for this loss and have not accorded sanction to new connections to subscribers and are still delaying the cases without any reasons?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) Yes, Sir. The installed capacity of exchanges in Delhi Telephones could not be utilised to the prescribed extent of 90 per cent due to shortage of cables, stores, restriction on road digging during Asiad, NAM, CHOGM and during monsoons etc. The loss is only hypothetical.

(b) No please, since no such instance has been brought to the notice of the Government.

#### **Undo-Soviet Manned Space Flight**

68. SHRI SHANKER SINH VAGHELA: SHRI MUKHTIAR SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it has come to Government's notice that some of the Indian Correspondents who had gone to Moscow to cover the In do-Soviet manned Space Flight were dropped from the list of those who were to cover launching at the Baikanour Cosmodrome;
- (b) if so what are the reasons therefor; and
- (c) what is the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) No Indian newspaper correspondent, who had gone to Moscow to cover the Indo-Soviet Manned Space Flight was dropped from the list of those who were to cover the launching at the Baikanour Cosmodrome.

(b) and (c) Do not arise.

## Shortage of Kerosene and Diesel in Bihar and Orissa due to dock Workers' strike

- 69. SHRI MUKHTIAR SINGH: Will the Minister of ENERGY be pleased to state:
- (a) whether Government's attention has been drawn to the news-item which appeared in the Telegraph dated the 29th March, 1984 wherein it has been stated that there has been a considerable fall-out of the port strike leading to acute shortage of kerosene and high speed diesel in most part of Eastern India particularly in Bihar and Orissa;
- (b) whether any steps have since been taken by Government to *meet* the shortage of kerosene and high speed diesel in those areas; and
  - (c) if not, what are the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) Government have seen the news-report. Initially due to port strike, the tanker movements and rail loadings at Haldia wen affected, resulting in low stocks al some of the depots in Bihar and Orissa

(b) Rescue despatches were mad( from Vizag to depots in Orissa ant from alternative sources to depots ir

Bihar. In addition, movements by road were also stepped up from Haldia and other supply sources As a result of these measures, the slocks position improved and the requirements of petroleum products of these States have been met almost in full.

(c) Does not arise.

## Soft drink advertisements on AIR and Doordarshan

- 70. SHRI SHANKER SINH VAGHELA; Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) what are the reasons for which the soft drink advertisements on All India Radio and Doordarshan do not contain the statutory notice required Under clause 11(3) Fruit Products Order, 1955, even after the deadline of 30th November, 1983;
- (b) what are the reasons for which the Central Board of Film Censors has not revoked censor certificates of soft drink advertisement films that do not contain the said statutory notice and the reasons for which it has certified such films even after it was advised by Government to adhere to Fruit Products Order, 1955; and
- (c) what are the reasons for which the Registrar of Newspapers has not brought to the notice of all newspapers the requirement of clause 11(3) of the Fruit Products Order so that they do not accept such advertisements without the statutory notice?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) to (c) The requisite information is being collected and will be laid on the table of the House.

#### Sanction of LPG connections in Madras

- 71. SHRI V. GOPALSAMY: Will the Minister of ENERGY be pleased to state:
- (a) what is the total number of LPG connections given by Indian Oil Corporation in Madras since the new scheme of "on the spot sanction and delivery" wts introduced;
- (b) whether it is. a fact that there were not enough arrangements to handle the rush for registration; and
- (c) whether all those who waited for registration have since been given LPG connections and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKARJ MISHRA): (a) Under the scheme 34,000 connections have been given by Indian Oil Corporation upto 15th April, 1984.

- (b) No Sir.
- (c) The remaining 13,000 register ed persons on the waiting list, are ex pected to be provided connections by the end of April, 1984.

# Rural Electrification Corporation office in rented building

- 72. SHRI RAM PUJAN PATEL; Will the Minister of ENERGY be pleased to state;
- ' (a) whether the Rural Electrification Corporation (REC) has opened its office in Nehru Place, New Delhi, in a rented building, if so, what is the monthly rent of the premises?
- (b) the total rent paid by REO since the day of hiring to the 31st March, 1984.
- (c) whether REC is not interested to shift their office from rented building to Government buildings, if so, what are the reasons therefor: and